

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

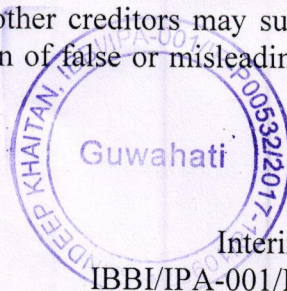
FOR THE ATTENTION OF THE CREDITORS OF AYURSUNDRA HOSPITALS
(GUWAHATI) PRIVATE LIMITED

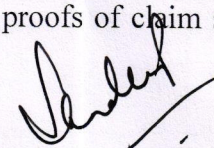
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ayursundra Hospital (Guwahati) Private Limited
2.	Date of incorporation of corporate debtor	28/12/2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110AS2007PTC008546
5.	Address of the registered office and principal office (if any) of corporate debtor	Ahomgoan, Bhabanada Boro Path, NH-7, Garchuk, Opp. DPS School, Kamrup, Guwahati, Assam -781035
6.	Insolvency commencement date in respect of corporate debtor	March 12, 2024 (Order received on March 19, 2024)
7.	Estimated date of closure of insolvency resolution process	November 30, 2024 (180 days) (NCLAT stay on CIR process till June 04, 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANDEEP KHAITAN Reg No: IBBI/IPA-001/IP-P00532/2017-18/10957
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Sanmati Plaza, G.S. Road, ABC, Guwahati-781005, Assam. E-mail : khaitansandeep@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2nd Floor, Sanmati Plaza, G.S. Road, ABC, Guwahati-781005, Assam. E-mail : khaitansandeep@gmail.com cirpayursundra@gmail.com
11.	Last date for submission of claims	June 19, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S AYURSUNDRA HOSPITALS (GUWAHATI) PRIVATE LIMITED on **March 12, 2024** (Order received on March 19, 2024).

The creditors of M/S AYURSUNDRA HOSPITALS (GUWAHATI) PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before June 19, 2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 05.06.2024
Place: Guwahati




SANDEEP KHAITAN
Interim Resolution Professional
IBBI/IPA-001/IP-P00532/2017-18/10957